

(d) the steps taken/proposed to be taken to meet this threat;

(e) whether Indian Government propose to take up this matter with China; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA) : (a) Yes, Sir.

(b) to (f): Government have seen media reports about the reported deployment of Chinese missiles against India and Russia. Government of India is committed to taking all necessary steps to safeguard its security and national interest in accordance with its own threat perceptions.

Implementation of Centrally Sponsored Schemes

2342. SHRI CHAMAN LAL GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether the different Centrally Sponsored Schemes such as Jawahar Rozgar Yojana, Upliftment of Women, Poverty Alleviation Scheme and Rehabilitation of Terrorists who have surrendered arms are under implementation in Jammu & Kashmir;

(b) if so, the details thereof; and

(c) the steps being taken to implement the above schemes more effectively?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNAMALA D. SAVANOR): (a) to (c): Yes Sir. For providing employment opportunities and eradication of poverty, the Government of Jammu & Kashmir is implementing the Integrated Rural Development Programme (IRDP), Training of Rural Youth for Self Employment (TRYSEM) and Development of Women and Children in Rural Areas (DWCRA) are two important sub schemes of Integrated Rural Development Programme. Against the allocation of Rs. 3700.18 lakh for the 8th Five Year Plan, the anticipated expenditure is Rs. 2861.86 lakh and 52947 Families were assisted under the scheme. Jawahar Rozgar Yojana and Employment Assurance Scheme are the other schemes for generation of Wage Employment and on them against the allocation of Rs. 29954.55 lakh during the 8th Plan, the anticipated expenditure is Rs. 22617.10 lakh and a total Employment of 490.19 lakh Mandays were generated.

There is no centrally sponsored scheme for rehabilitation of terrorists.

[Translation]

Eye Disease

2343. SHRI CHHATAR SINGH DARBAR :
SHRI PANKAJ CHOWDHARY :

Will the PRIME MINISTER be pleased to state:

(a) whether there has been a heavy increase in the eye related diseases in the country;

(b) if so, the reasons therefore;

(c) whether the Government have conducted any survey in this regard; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir. In 1986 a national wide survey was conducted on prevalence of blindness in the country.

(d) The prevalence of blindness was estimated to be 1.49%.

[English]

Training Institutes in North Eastern States

2344. SHRI KESHAB MAHANTA : Will the Minister of LABOUR be pleased to state:

(a) The details of the schemes launched to provide training to the labourers of the unorganised sector in the North-Eastern States;

(b) whether the Government propose to set up training institutes in the North-Eastern States, and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) to (e) The information is being collected from the State Governments and will be laid on the table of the House.

Provident Fund Office

2345. SHRI RAMESH CHENNITHALA :
SHRI MULLAPPALLY RAMACHANDRAN :

Will the Minister of LABOUR be pleased to state :

(a) whether there is any proposal to set-up a new Accounts Office of the Provident Fund at Kottayam, Kerala; and

(b) if so, the present status of the proposal ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Representations have been received for setting up a Sub-Office at Kottayam. The matter is being examined.

[Translation]

Regularisation of Unauthorised Colonies

2346. SHRI HARIVANSH SAHAJ : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state :

(a) whether the Government had constituted a high level Committee regarding unauthorised colonies as per directives of Delhi High Court;

(b) if so, the details thereof alongwith the composition of the Committee;

(c) the terms of reference of the Committee at the time of its constitution;

(d) whether the Committee has since presented its report; and

(e) if so, the main recommendation made by the Committee?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c) Details of composition and terms of reference of the High Level Committee are given in the attached Statement.

(d) and (e) The Committee has submitted its report to the Hon'ble High Court as desired by it. The matter is still subjudice.

Statement

(b) Composition of the High Level Committee.

- | | | |
|----|--|----------|
| 1. | Shri N.P. Singh
Secretary (UD),
Ministry of Urban Affairs &
Employment. | Chairman |
| 2. | Shri P.V. Jayakrishnan
Chief Secretary,
Govt. of NCT of Delhi. | Member |

3. Shri Hamendra Kumar
Addl. Secretary (UD),
Ministry of Urban Affairs &
Employment. Member

4. Vice-Chairman
Delhi Development Authority. Member

5. Shri Jagdish Sagar,
Principal Secretary (UD),
Govt. of NCT of Delhi. Member

6. Shri B.S. Minhas,
Joint Secretary,
Deptt. of Urban Development,
Minister of Urban Affairs &
Employment. Member

7. Shri V.K. Duggal,
Commissioner, MCD. Member

8. Shri I.A. Khan,
Chairperson, NDMC. Member

9. General Manager, DESU. Member

10. Shri Rakesh Mohan,
Addl. Commissioner (WS),
MCD. Member

11. Shri Kishan Lal Sharma,
Member of Parliament. Member

12. Shri Jag Pravesh Chandra,
M.L.A., GNCTD. Member

13. Shri Shoab Iqbal,
M.L.A., GNCTD. Member

14. Shri S.P.S. Parihar. Member Convenor

(c) TERMS OF REFERENCE OF THE HIGH LEVEL COMMITTEE :

- (a) To examine the problem of unauthorised colonies in Delhi and to analyse the causes thereof.
- (b) To suggest ways and means to deal with the problem of unauthorised colonies in Delhi, including guidelines for regularisation of those unauthorised colonies in Delhi which have come up before a designated date and cannot be demolished and do not pose any hazard for public safety and convenience.
- (c) To suggest measures to contain this problem in future.
- (d) To examine the extent of basic amenities necessary before the colonies can be considered for regularisation.